

ITEM NO.21

COURT NO.5 SECTION XIV
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No...../2016

CC No. 888/2016

(Arising out of impugned final judgment and order dated 04/03/2015

in WPC No. 2118/2015 passed by the High Court of Delhi at New
Delhi)

UNION OF INDIA AND ANR.

Petitioner(s)

VERSUS

JETHA RAM AND ORS.

Respondent(s)

(With application for condonation of delay in filing SLP and office
report)

Date : 22/01/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA

HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s) Mr. N.K. Karhail, Adv.

Mr. Amit Sharma, Adv.

Mr. Shreekant N. Terdal, A.O.R.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Delay condoned subject to payment of costs of
Rs. 2,000/- (Rupees Two thousand) to the Supreme
Court Advocates-on-Record Welfare Trust within four
weeks from today.

Application seeking exemption from filing the
certified copy of the impugned judgment and order
is allowed.

Issue notice.

Tag with SLP(C) NO. 9351 of 2015.

[KALYANI GUPTA]

COURT MASTER [SHARDA KAPOOR]

COURT MASTER